

36. Allahabad (U.P.)  
 37. Sidharthanagar (U.P.)  
 38. Meerut (U.P.)  
 39. Beed (M.S.)  
 40. Satara (M.S.)  
 41. North Arcot (T.N.)  
 42. Poriyar (T.N.)  
 43. Kachchh (Gujarat)  
 44. Mehsana (Gujarat)  
 45. Ahmadabad (Gujarat)  
 46. Purulia (W. Bengal)  
 47. Churu (Raj.)  
 48. Barmer (Raj.)

[*Translation*]

**Comprehensive Development of  
Agriculture in Bihar**

259. SHRI RAMDEW RAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the assistance given by the World Bank for a comprehensive development of agriculture in Bihar during the last three years;

(b) the areas of Bihar benefited by this assistance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No assistance has been given by the World

Bank for comprehensive development of agriculture in Bihar during last 3 years.

(b) Question does not arise.

[*English*]

**Construction of Refinery in Assam**

260. SHRI PROBIN DEKA:  
SHRI UDDHAB BARMAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to construct Numaligarh refinery in Assam; and

(b) the time by which it is likely to be constructed?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) A 3 million tonnes per annum capacity oil refinery will be set up at Numaligarh in Assam through a subsidiary Company of M's IBP Co. Ltd., in joint venture with the Government of Assam.

(b) The project is scheduled to be completed within 60 months from the date of Government approval.

[*Translation*]

**Manufacture of Illegal Weapons**

261. SHRI PANKAJ CHOWDHARY:  
SHRI JANARDAN MISRA:  
SHRI ARVIND TRIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is large-scale manufacture of illegal weapons in various Union Territories;

(b) if so, the details of factories manufacturing such weapons unearthed during each of the last three years, Union Territory-wise;

(c) the action taken against the owners of such factories; and

(d) the steps taken/being taken to check the illegal manufacture of weapons?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Information is being collected and will be laid on the Table of the House.

(d) Central Govt. have issued instructions and guidelines to the State Govt./UT Adms. from time to time emphasising upon them the need for strict enforcement of the Arms Act and Rules framed thereunder. These instructions/guidelines enjoin upon them:-

- (i) to make surprise checks to unearth illicit manufacture of arms and ammunition.
- (ii) to investigate thefts/losses of arms and ammunition and to find out cause of negligence and to take preventive measures.
- (iii) Setting up of specialised investigating units in States/UTs where crime is rampant.
- (iv) to collect and collate intelligence with regard to illicit manufacture and trafficking in arms etc.

#### **Development of Fisheries in Madhya Pradesh**

262. SHRI RAMESHWAR PATIDAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the project-wise amount sanctioned by the national Co-operative Development Corporation for the Development of fisheries to the Government of Madhya Pradesh during 1991-92 and 1992-93;

(b) whether the Government of Madhya Pradesh has fully utilised the funds allocated for this purpose during 1991-92; and

(c) the details of fisheries development projects pending with the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No amount was sanctioned by the National Cooperative Development Corporation for the development of fisheries to the Government of Madhya Pradesh during 1991-92 and 1992-93.

(b) Does not Arise.

(c) No fisheries development projects of Madhya Pradesh are pending with the Union Government.

#### **Police Telecommunication Scheme**

263. SHRI BAREILAL JATAV: Will the Minister of HOME AFFAIRS be pleased to the reply given to Unstarred Question no. 4671 on March 26, 1992 and state:

(a) whether the Government have since examined different aspects including cost factors for implementing the police telecommunication scheme;

(b) if so, when the scheme is likely to be implemented; and

(c) if not, the reasons for delay?